## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(5)/LA-2010/Mlaw/360-372

Dated the 31 December, 2010

To

The Joint Secretary (GAD), General Administration Department, Government of NCT of Delhi 2<sup>nd</sup> Level, A-Wing, Delhi Secretariat, New Delhi.

Gazette Notification of the Delhi Value Added Tax (Amendment) Act, 2010 (Delhi Act Sub: 12 of 2010)

Sir.

I am directed to forward herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon it is received from the press.

As above Encl:

> (Tarun Sahrawat) Addl. Secretary (Law, Justice & L.A.)

No. F.14(5)/LA-2010/ Waw/360-372

Dated the 3/December, 2010

Yours faithfully,

Copy together with the copy of enclosures forwarded for information and necessary action to:-

The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).

The Secretary, Govt. of India, Ministry of Finance, Deptt. of Revenue, North Block, New

Delhi-110001 The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies)

The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.

The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002

The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002 The Commissioner, Value Added Tax, Govt. of NCT of Delhi, Vyapar Bhawan, I.P. Estate, 7. New Delhi-110002

The Secretary to Minister of Law, Justice & Legislative Affairs, Govt. of NCT of Delhi, 8. Delhi Secretariat, 7<sup>th</sup> Level, I.P. Estate, New Delhi-110002

The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, 6<sup>th</sup> Level, I.P. 9. Estate, New Delhi-110002

The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-10. 110054.

The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002 11.

Sh. N.G. Goswami, Legislative Counsel, Department of Law, Justice and Legislative 12. Affairs, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002 Davis Bhi

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

# (TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

No.F.14(5)/LA-2010/alaw/359

Dated the 31 December, 2010

### **NOTIFICATION**

No.F.14(5)/LA-2010/Waw/359

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on 24<sup>th</sup> December, 2010 and is hereby published for general information:-

#### "THE DELHI VALUE ADDED TAX (AMENDMENT) ACT, 2010 (DELHI ACT 12 OF 2010)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 1<sup>st</sup> December, 2010)

[24<sup>th</sup> December, 2010]

An Act to further amend the Delhi Value Added Tax Act, 2004.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the sixty-first Year of the Republic of India as follows:-

- 1. Short title, extent and commencement.- (1) This Act may be called the Delhi Value Added Tax (Amendment) Act, 2010.
  - (2) It extends to the whole of the National Capital Territory of Delhi.
  - (3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.
- 2. Amendment of section 4.- in the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005) (hereinafter referred to as "the principal Act"), in section 4, in subsection (1), in clause (d), in the second proviso, for the word "four" the word "five" shall be substituted.
- 3. Amendment of section 36A.- In the principal Act, in section 36A-
  - (i) to sub-section (1), the following proviso shall be added, namely:-

"Provided that the rate of deduction of tax (TDS) shall be 4% in case of contractors not registered under this Act.";

(ii) to sub-section (1A), the following proviso shall be inserted, namely:-

"Provided that the rate of deduction of tax (TDS) shall be 4% in case of sub-contractors not registered under this Act.".

4. Amendment of section 81.— In the principal Act, in section 81, in sub-section (2), to clause (a), the following proviso shall be added, namely:-

"Provided that the High Court may entertain an appeal after the expiry of the period of sixty days, if it is satisfied that there was sufficient cause for not filing it within that period."

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(Tarun Sahrawat)

Additional Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग —iV में प्रकाशनार्थ) राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग) 8वॉ तल, सी—विंग, दिल्ली सचिवालय, नई दिल्ली—110002

सं0 फा0 14 (5)/एलए/2010/ellaw/359

दिनांक-31 दिसम्बर, 2010

## अधिसूचना

सं0 फा0 14 (5)/एलए/2010/बिक्ज/359 • - राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उपराज्यपाल की सहमति दिनांक 24 दिसम्बर, 2010 को प्राप्त कर ली है और इसके द्वारा जन साधारण की जानकारी के लिये प्रकाशित किया जाता है:-

# "दिल्ली मूल्य संवर्धित कर (संशोधन) अधिनियम, 2010 (2010 का दिल्ली आधेनियम 12)

(01 दिसंम्बर, 2010 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित )

[24 दिसम्बर, 2010]

दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 को पुनः संशोधित करने के लिए एक अधिनियम।

भारत गणराज्य के इकसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

- 1. संक्षिप्त नाम, विस्तार एवं प्रारम्भ (1) इस अधिनियम का संक्षिप्त नाम दिल्ली मूल्य संवर्धित कर (संशोधन) अधिनियम, 2010 है।
  - (2) इसका विस्तार समस्त राष्ट्रीय राजधानी क्षेत्र दिल्ली पर है।
- (3) यह उस तारीख को लागू होगा जो सरकार, सरकारी राजपत्र में अधिसूचना द्वारा नियत करे।
- 2. धारा 4 का संशोधन दिल्ली मूल्य संवर्धित कर अधिनियम, 2004 (2005 का दिल्ली अधिनियम 3) (जिसे इसमें इसके पश्चात "मूल अधिनियम" कहा गया है) की धारा 4 की उप—धारा (1) में खण्ड (घ) के द्वितीय परन्तुक में शब्द "चार" के स्थान पर शब्द "पाँच" प्रतिस्थापित किया जायेगा।

- 3. धारा 36क का संशोधन मूल अधिनियम की धारा 36क में -
  - (i) उप-धारा (1) में निम्नलिखित परन्तुक जोड़ा जायेगा, अर्थात्:-

" शर्त यह है कि इस अधिनियम के अन्तर्गत अपंजीकृत संविदाकारों की स्थिति में स्त्रोत पर कर कटौती (टी डी एस) की दर 4% होगी।"

(ii) उप-धारा (1क), में निम्नलिखित परन्तुक सन्निविष्ट किया जाएगा, अर्थात्:--

" शर्त यह है कि इस अधिनियम के अन्तर्गत अपंजीकृत उपसंविदाकारों की स्थिति में स्त्रोत पर कर कटौती (टी डी एस) की दर 4% होगी।" ।

4. धारा 81 का संशोधन- - मूल अधिनियम को धारा 81 की उप--धारा (2) के खण्ड (क) में निम्नलिखित परन्तुक जोड़ा जाएगा, अर्थात्:-

"शर्त यह है कि उच्च न्यायालय साठ दिन की अवधि बीतने के पश्चात कोई अपील स्वीकार कर सकता है, यदि वह संतुष्ट है कि उस अवधि के भीतर इसे न प्रस्तुत करने का पर्याप्त कारण था।"

तरवन सर्वावत

(तरून सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)